The Sambalpur University (Validation) Act, 1972

Act 13 of 1972

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ORISSA ACT 13 OF 1972

[THE SAMBALPUR UNIVERSITY (VALIDATION ACT, 1972]

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AN ACT TO VALIDATE CERTAIN ACTIONS TAKEN BY THE 
SYNDICATE OF THE SAMBALPUR UNIVERSITY AND 
TO PROVIDE FOR CERTAIN ANCILLARY 
MATTERS

BE it enacted by the Legislature of the State of 
Orissa in the twenty-third Year of the Republic of 
India as follows—

1. (1) This Act may be called the Sambalpur 
University (Validation) Act, 1972.

(2) It shall come into force at once.

2. Notwithstanding anything contained in the 
Sambalpur University Act, 1966:

(a) no act or proceeding of the Syndicate of the 
Sambalpur University done or taken after 
the 30th day of June 1971, shall be deemed 
to be invalid merely by reason of the 
existence of any vacancy among the 
members of the said Syndicate as reconsti-
tuted after the said date;

(b) the Syndicate consisting of the members 
holding office immediately prior to the date 
of coming into force of this Act shall 
continue to exercise the powers and per-
form the functions of the Syndicate of the 
said University till the election of the 
members specified in clause (g) of sub-
section (1) of section 10 of the said Act; and

(c) the term of office of the members of the 
Syndicate holding office immediately prior 
to the date of coming into force of this Act, 
other than the ex officio members, shall be 
co-terminus with the term of office of the 
members specified in clause (g) as aforesaid.

1. For Statement of Objects and Reasons see Orissa Gazette, Extra-
ordinary, dated the 27th March, 1972 (No. 396).